



2026:AHC:17206

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3994 of 2025

Ankush Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satya Priya Dwivedi
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Pankaj Kumar, learned Standing Counsel and Mr. Azad Rai, learned counsel for gaon sabha.

2. The instant public interest litigation has been filed for the following relief:

"1. Issue a writ order or direction in the nature mandamus commanding the respondent authorities to ensure removal of unauthorized possession over the land of gata no.299 area 0.445h hectare of village Amura, Tehsil Manjhanpur, District Kaushambi within stipulated period."

3. Leaned counsel for the petitioner submitted that in spite of the order dated 29.3.2025 for ejectment and damages passed by Tehsildar in the proceeding under Section 67 of U.P. Revenue Code, 2006, against the private respondent, order has not been given effect on spot. He submitted that in pursuance of the order for ejectment and damages passed by Tehsildar, encroachment should be removed from the plot in question forthwith.

4. I have considered the arguments advanced by the learned counsel for the parties and perused the record.

5. There is no dispute about the fact that order dated 29.3.2025 for ejectment and damages under Section 67 of U.P. Revenue Code, 2006 has been passed by Tehsildar in respect to the plot in question.

6. Under para-460 of U.P. Revenue Court Manual, procedure has been prescribed for implementation/ execution of the final order passed in the proceeding under Section 67 of U.P. Revenue Code, 2006, as such instant public interest litigation cannot be entertained for implementation/ execution of the orders passed under Section-67 of U.P. Revenue Code, 2006.

7. Considering the entire facts and circumstances of the Case, **the instant public interest litigation is dismissed** with observation that proper proceeding for implementation/ execution of the order as prescribed under para 460 of the U.P. Revenue Court Manual can be initiated in accordance with law

(Chandra Kumar Rai,J.)

January 22, 2026

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